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Title : Need to amend People's Representation Act, 1950 with a view to provide voting rights to Non-resident Indians.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): It has been a long-standing demand of the Kerala Government and people of Kerala to provide NRI's the right to vote and this has been raised in Lok Sabha several times. But the Government has not taken any steps so far. The Kerala Legislative Assembly has also passed a resolution in this regard. The NRI's are citizens of India and their names may be included in the voters list in place where they normally resided before going abroad. By giving voting rights to the NRI's we will be fulfilling our constitutional obligation to the citizens of India. Therefore, I request the Government of India to include the names of NRI's in voters list and to allow them to cast their votes if they are present in India at the time of elections, by making appropriate amendments in the People Representation Act, 1950 and thereby fulfilling the aspirations of millions of Indian citizens abroad.